

ITEM NO.30+35

Virtual Court 3

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONTEMPT PETITION (C) NOS. 625-626/2019

in

CIVIL APPEAL NOS. 11017- 11018/2018

ABHISHEK KUMAR SINGH

Petitioner(s)

VERSUS

G. PATTANAIK & ORS.

Respondent(s)

WITH

CONMT.PET.(C) No. 395-396/2020

(FOR ADMISSION and IA No.48372/2020-EXEMPTION FROM FILING O.T.)

W.P.(Civil) No(s). 491/2020

(FOR ADMISSION and IA No.49460/2020-EXEMPTION FROM FILING O.T. and IA No.49459/2020-APPROPRIATE ORDERS/DIRECTIONS)

Date : 03-06-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Mohd. Nizam Pasha, Adv.
Ms. Ranjeeta Rohatgi, AOR
Ms. Samten Doma, Adv.

For Respondent(s) Mr. Vikas Singh, Sr. Adv.
Ms. Vanshaja Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on Writ Petition (C)

No.491/2020 and Contempt Petition (C) Nos.395-
396/2020.

Personal presence of the alleged contemnors
are dispensed with for the time-being.

Ms. Vanshaja Shukla, counsel appearing on

caveat waives notice for the respondent(s).

Counter affidavit(s) be filed by the respondent(s) within three weeks from today. Thereafter, one week's time is granted to the petitioner(s) to file rejoinder affidavit(s).

List all the matter(s) on 15.07.2020.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER